

SCHEDULE I

FORM A

PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF DIBYA HOUSING AND FINANCE PVT LTD

1	NAME OF THE CORPORATE PERSON	DIBYA HOUSING AND FINANCE PVT LTD
2	DATE OF INCORPORATION OF CORPORATE PERSON	22/07/1987
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	MINISTRY OF CORPORATE AFFAIRS
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U70100MH1987PTC044144
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	232, GANGABAI GHAT CHOWK, NEAR JAGNADE CHOWK, NAGPUR-440009
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	15 th March 2021
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MRUDULA BRODIE, FLAT NO. A-403, SILVER ESTATE APPT, RAGHUKUL CREATION, MANISH NAGAR, NAGPUR-440015, IBBI/IPA-001/IP/P-01702/2019-2020/12681
8	LAST DATE FOR SUBMISSION OF CLAIMS	15 th April 2021

Notice is hereby given that DIBYA HOUSING AND FINANCE PVT LTD has commenced voluntary liquidation on [liquidation commencement date].

The stakeholders of DIBYA HOUSING AND FINANCE PVT LTD are hereby called upon to submit a proof of their claims, on or before [insert the date falling thirty days after the liquidation commencement date], to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:

Date and Place:

Nagpur
18/03/2021